



Learned counsel for the petitioner submits that in a family court proceeding it is not necessary for the opposite party to attend to the case on every date, in case he has engaged a counsel. Even otherwise, Deoghar is not far off from Dhanbad and the opposite party is an earning member, whereas the petitioner has no source of income and is a lady. Therefore, the Suit may be transferred to Deoghar.

I have considered the submissions of learned counsel for the parties and taken note of the rival plea raised by them.

Having regard to the fact that the petitioner has no independent source of income and being a lady, she might have genuine difficulty in attending the proceedings at Dhanbad, whereas opposite party husband being an earning member, may not have such inconvenience or difficulty in prosecuting the case at Deoghar, I am inclined to allow this application. Accordingly, let Original Suit No.62/2020 be transferred from the court of learned Principal Judge, Family Court, Dhanbad to the court of learned Principal Judge, Family Court, Deoghar without any delay. The instant petition stands allowed.

***(Aparesh Kumar Singh, J.)***

*Shamim/*